

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## Petition No. 14/TT/2020

Date: 2.11.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for revision of transmission tariff for 2004-09 and 2009-14 period , truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for **Asset-a:** 50 MVAR Bus reactor at Hisar Sub-station, **Asset-b:** LILO of 400 kV Moga-Hissar line, ICT-I at Fatehabad Sub-station, 4 nos. 220 kV line bays (feeders from Fatehabad-1 and Fatehabad-2) and 50 MVAR bus reactor bay along with associated bays at Fatehabad Sub-station, **Asset-c:** Total upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana Sub-station Malerkotla Sub-station, **Asset-d:** ICT-I along with associated bays at Ludhiana Sub-station, **Asset-e:** ICT-II along with associated bays at Ludhiana Sub-station, **Asset-f:** 315 MVA, 400/220 kV ICT-II along with associated bays at 400/220 kV Fatehabad Sub-station under Northern Region System Strengthening Scheme-III in Northern Region.

Sir,

With reference to the above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 17.11.2020:-

### 2009-14 Period

- a) Provide element-wise capital cost details as on 1.4.2009 and element-wise additional capital expenditure details for each year of the 2009-14 tariff period for Asset-I.

2. In case the said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Tewari)  
Bench Officer